

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

RA No. 65/2000
MA No. 478/2000
O.A. No. 225/2000

New Delhi, this the 13th day of ~~September~~^{October}, 2000

HON'BLE SHRI JUSTICE V. RAJAGOPALA REDDY, VICE-CHAIRMAN(J)

Indian Statistical Service Association,
through its Secretary,
Fourth Floor, Sardar Patel Bhawan,

Sansad Marg, New Delhi.Applicant

(Through Sh. Tushar Ranjan Mohanty, Secretary)

-Versus-

Union of India & OthersRespondents

(By Advocate Shri V.S.R. Krishna)

O R D E R (ORAL)

Heard the review applicant and Sh. V.S.R. Krishna, counsel for the respondents. The only ground on which the RA is filed is that the applicant was not heard before the OA was disposed of.

2. The applicant who is Secretary of the Indian Statistical Service Association was appearing in person. Though his name was in the cause list, it is however his case that the case was originally listed before another Court (Court No.VII) and on the particular day it was transferred along with other matters before this Court (Court No.III) and by the time he came to the Court the case was dismissed. Since the OA was disposed of on merits the same cannot be recalled unless there is an error apparent on the face of the record. Whatever may be the reasons for the absence of the applicant, as it cannot be said that there was no notice to the applicant and he was not heard because he was absent when the case was called,

(2)

8

the order cannot be set aside. The R.A., therefore, fails and is accordingly dismissed.

V. Rajagopala Reddy
(V. Rajagopala Reddy)
Vice-Chairman (J)

'San.'